MA 1332/99 in OA 634/1992 CP 229/94

New Delhi this the 20th day of September, 1999 Hon'ble Smt.Lakshmi Swaminathan, Member (J) Hon'ble Shri S.p.Biswas, Member (A)

1.Sh.R.N.Gautam, S/O Sh.M.G.Gautam, T.T.E.under C.T.I. Rly.Station, Agra Cantt.

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- 2.Sh.C.M.Tiwari, S/O Late Sh.C.S.Tiwari, T.T.E.under C.T.I., Rly Station, Mathura.
- 3.Sh.G.P.Sharma, S/O Late Sh.Kisan Lal Sharma T.T.E.under C.T.I.Rly Station, Mathura.
- 4.Sh.D.K.Saxena, S/O Sh.M.P.Saxena T.T.E.under C.T.I. Rly Station, Agra Cantt.
- 5.Sh.P.D.Yagyavalkya
  S/O Sh.Harprasad Yagyavalkya
  T.T.E. under C.T.I.Rly Station,
  Agra Cantt.
- 6.Sh.P.S.Ghauhan
  S/O Sh.Y.N.Singh
  T.T.E. under C.T.I.Rly.Station,
  Agra Cantt.
- 7.Sh.Shyam Singh
  S/O Bal Ram Singh
  T.T.E.under C.T.I.Rly Station,
  Agra Cantt.
- 8.Hemant Kursar S/O Sh.Lala Ram Fauzdar T.T.E.under C.T.I.Rly Station, Agra Cantt.
- 9.Sh.Mukesh Kumar
  S/O Sh.Deen Dayal
  T.T.E. under C.T.I.Rly.Station,
  Agra Cantt.
- 10.Bachhu Singh S/o
  Shri Than Singh
  T.T.E. under C.T.I.Rly.Station,
  Agra Cantt.

.. Applicants

(None for the applicants )

Versus

1.Sh.AN.Banerji,
 General Manager,
 Central Railway, Bombay V.T.,
 Bombay.

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 Shri V.K.Agarwal, Divisional Railway Manager, Gentral Railway, Jhansi.

.. Respondents

(By Advocate Shri H.K.Gangwani )

## ORDER (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Member (J)

We have heard Shri H.K.Gangwani,learned counsel for the applicants (Original respondents) in MA 1332/1999.

- 2. Shri Gangwani, learned counsel has drawn our attention to the order of the Hon'ble Supreme Court in Civil Appeal Nos.1426-1427 of 1995 in <u>Union of India and Anr. Vs. R. N. Gautam and Ors</u> (Annexure MA 2). The relevant portion of the Supreme Court order reads as follows:
  - "As regards the time for compliance of order passed by the Tribunal which is fixed at six months by the Tribunal is extended by one year from today. In that view of the matter, we do not find any good reason to interfere with the order made by the Tribunal. The appeals are, therefore, dismissed accordingly."
- 3. In view of the above order of the Apex Court, CP 329/1994 which had been adjourned sine die is dismissed. Notice issued to the respondents are discharged.
- 4. MA 1332/99 is disposed of accordingly.

(S.P.Biswas) Member (A)

(Smt.Lakshmi Swaminathan)
Member(J)

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